## †हुसैनीवाला सीमा पर पकड़ा गया अमरीकी नागरिक

# 206. सरदार गुरचरण सिंह तोहड़ा : सरदार नरेन्दर सिंह ब्रार :

क्या **स्नाद्य तथा कृषि** मंत्री यह बताने की कृपाकरेंगे कि:

- (क) क्या यह सच है कि श्री विलियम नामक एक अमरीकी नागरिक को हाल में पाकिस्तान जाते हुए हुसैनीवाला सीमा पर गिरफतार कर लिया गया था ;
- (ख) क्या यह सच है कि वह व्यक्ति भारतीय कृषि अनुसंधान संस्थान में अनुसंधान-कार्य कर रहा था और ;
- (ग) उस व्यक्ति से क्या क्या चीजें बरामद हुई और इस पर सरकार की क्या प्रतिक्रिया है ?

### ^[AMERICAN CITIZEN APPREHENDED AT HUSSAtNWALA BORDER

206. SARDAR GURCHARAN SINGH TOHRA:

SARDAR NAR1NDAR SINGH BRAR:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

- (a i whether it is" a fact that an American citizen named Mr. William was recently apprehended at Hussainwala border while on his way to Pakistan;
- (b) whether it is fact that the said person was doing research work at the Indian Agricultural Research Institute; and
- (c) what are the details of the things recovered from hirn and what is the reaction of Government in this regard?]

खाद्य, कृषि, सामुदायिक विकास तथा सह-कारिता मंत्रालय में राज्य मंत्री (श्री अण्णा-साहेब शिदे) : (क) जी नहीं।

(ख) तथा (ग) मामले के तथ्य यह हैं कि भारतीय वैज्ञानिक (दालों पर भारतीय कृषि अनुसंधान परिषद् की अखिल भारतीय समन्वित प्रायोजना) तथा अमेरिकन वैज्ञानिक (अमे-रिका के कृषि विभाग) 1966 से क्षेत्रीय दाल सुधार परियोजन। पर सामृहिक रूप से कार्य करते रहे हैं, जिसमें कई अन्य देश भी भाग ले रहे हैं। यह कार्य भारत सरकार तथा संयक्त राज्य अमेरिका की सरकार के बीच हुये एक करार के अन्तर्गत किया गया है। इस परियोजन के बीजों के साझे भंडार में से एक अमेरिकन वैज्ञानिक चना (चिक पी) तथा मसूर के कुछ जन निक भंडार को ले जा रहा था, जिसे हुसैनीवाला सीमा पर सीमा जलक अधिकारियों द्वारा कुछ विधि औपचारिकता का पालन न करने पर रोक लिया गया था, क्योंकि विधि औपचारिकता का पालन किये बिना इस प्रकार के बीज आदि भारत से बाहर नहीं भेजे जा सकते हैं। क्योंकि यह केवल कुछ विधि औपचारिकता का पालन न करने का मामला था, अस्त : कृषि विभाग की सलाह पर, सम्बन्धित अधिकारियों ने भारतीय तथा अमेरिकन तकनीकी कर्मचारियो के संयुक्त संरक्षण के अन्तर्गत सम्बन्धित भंडार को निर्मक्त करने का निर्णय किया है।

±[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) No, Sir.

(b) and fc) The facts of the case art that a aroup consisting of Indian Scientists (of ICAR's All India Coordinated Project on Pulses) and American Scientists (of US Department of Agriculture) have been working jointly on a Regional Pulses Improvement Project since 1966 in which a number of other countries are also participating. This is covered by an Agreement between the Government of India and Government of USA. Out of the Joint collection of seeds of this Project, an American Scientist was carrying some genetic stocks of gram (chick pea) and lentil, which were intercepted at Hussainiwala checkpost by the Customs Authorities

tTransferred from the 19th November, 1969. \$[ ] English translation.

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due to non- observance of certain pro-, cedural formal ties without which such seed materials cannot be sent out of India. Since t was only a case of non-observance of certain procedural formalities, the authorities concerned have, on the t; Jvice of the Department ol Agriculture decided to release the concerned stoc < to the Project under the joint custc .ly of both Indian and American persinnel.]

#### OBITUARY REFERENCE

MR. CHAIRMAN: Before we take up the next itflm on the agenda I have to refer with r gret to the passing away 'of Shri Kesav, n (Thazhava), a sitting \ Member of th s House.

Shri Kesava i was a well-known social worker of Kerala. He was the president of the S.N.D.P. Sabha and took active part in the freedom struggle and suffered imprisonment. He was a leading lawyer an 1 was Public Prosecutor, Quilon. He vas elected to the Rajya Sabha in 196/. He was not keeping good health ; nd the House granted hirn leave of thence only recently, on the 21st Nov mber. Shri Kesavan always took pat. in the discussions of the House on so ial and educational mat- i ters. We wil greatly miss him.

I would req jest Members to stand up and observe one minute's silence as a mark of respact to the memory of Shri Kesavan.

(Hon. Membi rs stood in silence for one minute)

MR. CH A RM AN: Secretary will convey to the members of the bereaved family our d ep sense of sorrow and sympathy.

## CALLING A LTENTION TO A MATTER OF UPGENT PUBLIC IMPORTANCE

REPORTED VIOLATION OF INDIAN AII SPACE BY (-130 AIRCRAFT OF PAKISTAN AIR FORCE SS

SHRI N. SRI RAMA REDDY (Mysore): Mr. C hairman, Sir, I cail the attention of the Minister of Defence to the reported violation of Indian air space by C-130 aircraft of the Pakistan Air Fore .: straying from the permitted corridor on October 30, 1969.

THE MINISTER OF DEFENCE, STEEL AND HEAVY ENGINEERING (SARDAR SWARAN SINGH): Mr. Chairman, Sir, I have to inform the House that on 30th October 1969, a Pakistan Air Force C-130 aircraft overflying Indian territory between Dacca and Karachi Hew upto 5 nautical miles outside the Pre-Determined Route for a distance of 160 nautical miles. This was, by any standard, a serious violation of Indian air-space and continued in spite of the fact that the Flight Control at Calcutta repeatedly asked the aircraft to return to the Pre-Determined Route. The Pakistan Air Force C-130 returned to the Pre-Determined Route only after our aircraft were sent to intercept it.

a mailer of urgent public importance

We have lodged a strong protest against the continued and frequent violation of Pre-Determined Route by Pakistan Aircraft overflying Indian territory. We have urged the Government of Pakistan to give firm instructions to the crew of all aircraft overflying Indian territory to remain strictly within the Pre-Determined Routes.

## SHRI N. SRI RAMA REDDY

the hon. Minister has admitted that there has been frequent violation by Pakistan aircratl and their intrusion into our territory. I would like to know how many times such frequent violations have occurred during the year 1969 up to now, and what is the ostensible purpose with which these violations are being committed. My information. Sir, is that tt is intended for reconnaisance purposes, to find out some ol our defence positions, etc. I think it is an extremely dangerous thing to' allow such a thing as this, especially the violation of our air space by Pakistan aircraft, a Pakistan which is inimically disposed towards us. I would like to know what steps are going to be taken, if any deterrent steps are going to be taken, and if it is repeated again whether this permission which is granted to Pakistan is going to be cancelled. That would be probably the correct lesson that should be taught to Pakistan in this regard.

SARDAR SWARAN SINGH: with regard to the number of violations since January, 1969, there have been sixteen violations of the pre-determined route by Pakistan International Airlines' aircraft. About the second question, any deviation from the pre-determined route, whatever may